## Government of India Ministry of Finance (Department of Revenue)

## Notification No. 21/2014-Customs (N.T.)

New Delhi, dated the 07th March, 2014

- S.O. (E). In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Assistant Commissioner of Customs, in the office of Commissioner of Customs (Import and General), New Custom House, Near I.G.I.Airport, New Delhi-110037 to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-
- (i) the Assistant Commissioner of Customs in the office of Commissioner of Customs(Import & General), New Custom House, Near I.G.I. Airport, New Delhi-110037;
- (ii) the Assistant Commissioner of Customs Air Cargo Complex, Devenahalli, Bangalore-560300,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Hyundai Rotem Company, B-36, 1<sup>st</sup> and 2<sup>nd</sup> floor, Lajpatnagar-II, New Delhi-110024 issued *vide*, DRI F.No.718(ii)21/Seiz/PRU/2013-2014/454 dated the 5<sup>th</sup> June, 2013 by the Assistant Director, Directorate of Revenue Intelligence, Regional Unit, Patna.

[F.No. 437/70/2013-Cus.IV]

(R.P.Singh)
Director (Customs)